

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00705/2017

Tuesday, this the 11th day of December, 2018

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member

Mr.V.B.Ramachandran Nair, aged 58 years
S/o.Bhaskaran Nair, Ex.Chief General
Manager (TSS & Energy Conservation)
Hindustan Organic Chemicals Ltd., Kochi Unit
Ambalamugal, Pin 682 302, residing at "Ram Kamal"
Kottappuram, Tripunithura, Ernakulam 682 301 **Applicant**

(By Advocate – Mr.Shafik M.A & Mr.P.V.Saleem)

V e r s u s

- 1 Union of India, represented by
The Secretary, Department of Chemicals
and Petrochemicals, Ministry of Chemicals and
Fertilizers, Shastri Bhavan, New Delhi – 110001
2. The Board of Directors of Hindustan Organic Chemicals Limited
Represented by its Chairman & Managing Director
Rasayani P.O, Raigad District
Maharashtra – 410 207
3. Sri.S.B.Bhide
The Chairman & Managing Director
Hindustan Organic Chemicals Limited
Rasayani P.O, Raigad District
Maharashtra – 410 207
4. The Under Secretary to the Government of India
Department of Chemicals and Petrochemicals
Ministry of Chemicals and Fertilizers
Shastri Bhavan, New Delhi – 110 001 **Respondents**

**(By Advocate – Mr.Thomas Mathew Nellimoottil,Sr.PCGC for R 1 & 4
and M/s.Menon & Menon for R-2)**

This Original Application having been heard and reserved for orders on
11.12.2018, the Tribunal on the same day delivered the following:

ORDER (ORAL)

***Per:* MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

Shri.Shafik M.A, learned counsel for the applicant submits that the disciplinary proceedings instituted against the applicant has since been completed. Hence nothing remains in this Original Application. The Original Application is closed with liberty to the applicant to challenge further proceedings later, if he is so wishes. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

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- Annexure A1 - True copy of the Memo No.HOC CMD/DE/2017 dated 20.1.2017 issued by the 2nd respondent
- Annexure A-2 - True copy of the Interim Order dated 21.10.2016 of this Tribunal in O.A 180/870/2016
- Annexure A-3 - True copy of the statement of defence dated 23.2.2017 submitted by the applicant
- Annexure A-4 - True copy of the letter No.CMD/Kochi/2016/27 dated 6.8.2016 issued by the DT/ACMD of the 2nd respondent
- Annexure A-5 - True copy of the Order No.CMD/Kochi/2017/39 dated 18.7.2017 issued by the 2nd respondent
- Annexure A-6 - True copy of the Order No.CMD/Kochi/2017/37 dated 18.7.2017 issued by the 2nd respondent
- Annexure A-7 - True copy of the relevant file notings of the HOCL
- Annexure A-8 - True copy of the Order No.P-51011/8/2012-32-CH.III dated 13.6.2013 issued by the 1st respondent
- Annexure A-9 - True copy of the Order No.10/2013 dated 17.6.2013 issued by the Company Secretary of the 2nd respondent
- Annexure A-10 - True copy of the Order No.23011/9/2015-Org.Estt dated 22.2.2016 issued by the 4th respondent
- Annexure A-11 - True copy of the Order No.47/2016/38 dated 21.4.2016 of the GM (P&A)
- Annexure A-12 - True copy of the letter of resignation dated 15.7.2016 of the applicant
- Annexure A-13 - True copy of the 'Note' dated 23.6.2014 put up to the applicant -CMD by the CVO, HOCL
- Annexure A-14 - True copy of the 'Note' dated 31.7.2016 given by the applicant to the CVO HOCL
- Annexure A-15 - True copy of the OM No.014/C&F/022/282725 dated 8.5.2015 of the Director CVC

Annexure A-16 - True copy of the letter No.C-1402/1/2015-Vig dated 15.7.2015 of the CVO of the 1st respondent

Annexure A -17 - True copy of the explanation dated 21.8.2015 submitted by the applicant

Annexure R2(a) - True copy of the order dated 25.7.2018

Annexure R2(b) - True copy of the postal receipt dated 31.7.2018

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